

HIGH COURT OF TRIPURA
AGARTALA

WP(C)(PIL) No.21/2021

For Court : Mrs. P Dhar, Amicus Curiae.
For Respondent(s) : Mr. S S Dey, Advocate General,
Mr. Biduyut Majumder, Asstt. S. G.,
Mr. D Bhattachariya, Govt. Adv.
Mr. Ratan Datta, Public Prosecutor.
Ms. A Chakraborty, Advocate.

HON'BLE THE CHIEF JUSTICE MR. INDRAJIT MAHANTY
HON'BLE JUSTICE MR. S TALAPATRA

O R D E R

18/10/2021

(Indrajit Mahanty, CJ).

The State of Tripura Aids Control Society be impleaded as a respondent No.5.

Issue Notice.

The State and the Union of India are directed to issue necessary guidelines to its authorities in association with the Aids Control Society to conduct a thorough research of all persons residing in State prisons either as prisoners or as undertrial prisoners to ascertain as to whether there are any of such undertrials and or prisoners who may be inflicted with HIV and if any such person is found, necessary action thereof for their treatment and care may also be taken in accordance with law. We leave it to the authorities concerned to take up this matter at an urgent basis essentially to ensure that if any such case exists

in the State of Tripura and its jails, the same should not become an epidemic and necessary care and treatment of such persons, as may be required, be initiated at the earliest. A report to such effect be submitted before this Court by 9th November 2021.

We request Ms. Paromita Dhar learned counsel to act as an Amicus in this matter. Learned counsel for the State and other respondents are also requested to serve copies of their affidavits to her. Registry shall provide copies on the records to Ms. Dhar and report of the respondents may also be shared with Ms. Dhar. The report may be treated as confidential and names of such individuals, if any, may not be indicated except the numbers.

The State shall permit the Amicus to visit the prisons on prior notice and IG(Prisons) may provide all necessary assistance in this regard. Further, we direct the Amicus to submit the bill for expense whatever she borne for such purposes. They shall be reimbursed by the Registry of this Court.

The matter shall be listed on *12th November 2021*.

(S TALAPATRA, J)

(INDRAJIT MAHANTY, CJ)